

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 2430
TO BE ANSWERED ON 08.07.2019

NATIONAL WATER PROJECT

2430. MS. RAMYA HARIDAS:

Will the Minister of TRIBAL AFFAIRS
be pleased to state:

- (a) whether the Government has received petitions from diverse tribal villagers who have been displaced by National Water Projects during the last 60 days and if so, the details thereof;
- (b) whether the affected and displaced tribals have not received either financial compensation for their land lost or got replacement of their land and if so, the details thereof;
- (c) whether the Government has considered their petitions; and
- (d) if so, the steps being taken by the Government to redress their problems?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(Smt. RENUKA SINGH SARUTA)

- (a) This Ministry has not received petitions during the last 60 days in connection with the displacement of tribal people due to National Water Projects.

The Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation is the nodal Ministry for implementing irrigation and Water Resources Projects in the country. The acquisition of land for various projects is done by concerned State Governments/ UT Administrations. The benefits of acquisition of land for such projects was extended as per the provisions of Land Acquisition Act, 1894 upto 31.12.2013 and beyond this date, is extended as per Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act, 2013).

- (b) to (d) Do not arise.
